

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 116/2024**

**IN**

**ORIGINAL APPLICATION NO:- 112/2023**

**IN THE MATTER OF:**

**URBAN FOREST FORUM**

**....APPLICANT**

**VERSUS**

**CENTRAL POLLUTION CONTROL BOARD**

**& ORS.**

**.....RESPONDENT(S)**

**RESPONSE ON BEHALF OF RESPONDENT NO. 6 TO THE JOINT COMMITTEE REPORT FILED ON BEHALF OF THE DISTRICT MAGISTRATE, HAPUR (DM, HAPUR) IN COMPLIANCE WITH THE ORDER DATED 27.11.24 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, Abhishek Kumar Agrawal, aged about 34 years, s/o Sushil Kumar Agarwal, R/o Noida, presently at Noida do hereby solemnly affirm and state as under:

1. I am working as Senior Manager (Retail Sales) with the Respondent Corporation No. 6 (Respondent Corporation) and I am well conversant with the facts of the case based on the official records maintained in the office of the Respondent Corporation. I am authorized and competent to swear this affidavit.

  
 अभिषेक अग्रवाल / Abhishek Agrawal  
 वरिष्ठ प्रबंधक (रिटेल सेल्स) / Sr. Manager (Retail Sales)  
 इंडियन ऑयल कारपोरेशन लिमिटेड (पि.प्र.)  
 Indian Oil Corporation Ltd. (MD)  
 नोएडा मंडल कार्यालय / Noida Divisional Office  
 ओआईसीबी मदन, सी-ब्लॉक, प्रथम तल, सैक्टर-73, नोएडा-201307 (उ.प्र.)  
 OICB Bhawan, C-Block, 1st Floor, Sec-73, Noida-201307 (U.P.)

2. The Applicant in his original application has alleged that Respondent no. 4 has been running the Petrol Pump adjacent to Respondent no. 5- SCM Public School within the distance of 50 meters and is in violation of CPCB guidelines dated 07.01.2020.
3. The abovementioned application was dismissed and the Hon'ble Tribunal in its order dated 27.02.2023 had directed the DM Hapur to submit a Joint Committee Report after conducting the audit regarding the safety measures.
4. A Report was filed by the DM, Hapur on behalf of the Joint Committee on 15.01.25 and time was granted to the Respondent Corporation to file objections to the said report.
5. The recommendation regarding the safety equipment was found complied with even in the audit conducted by the Joint Committee and nothing was found missing or needed to be installed.
6. The retail outlet already possesses the necessary permission/ licenses from competent authorities for storage of Petroleum Class-A and Petroleum Class- B of 40 KL.
7. The Respondent has applied for the renewal of the PESO license as per the provisions and has been following up regarding the same.
8. The Respondent Corporation herein, is raising the following objections to the Report submitted by the DM, Hapur:

अभिषेक अग्रवाल / Abhishek Agrawal  
कीरिष्ठ प्रबंधक (रिटेल सेल्ले) / Sr. Manager (Retail Sales)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड (वि.प्र.)  
Indian Oil Corporation Ltd. (MD)  
नोएडा मंडल कार्यालय / Noida Divisional Office  
ओएनडीसी भवन, सी-ब्लॉक, प्रथम तल, सैक्टर-73, नोएडा-201307 (उ.प्र.)  
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- i. The Joint Committee made the following Recommendation: "The retail out of Petrol Pump should increase the height of boundary wall at least 12 feet high on sides facing the school."

On pg. 51, Point (vi.) of the Report filed by the DM, Hapur, it has been stated that the SCM Public School has been closed since April 2024.

- ii. The Respondent Corporation objects to the above-mentioned recommendation made by the Joint Committee in the Report submitted by the DM, Hapur for raising the height of the wall on the sides facing the school since the school has been closed for 10 months and no reason has been given by the Joint Committee for giving the recommendation to raise the height of the wall. Even if the school was open, the R.O. will not cause any hindrance to the school as the RO is complying with all the applicable safety and statutory measures. Therefore, the raising of the wall height serves no purpose.

7. The Respondent Corporation is already complying with all the other recommendations made by the Joint Committee in their Report as stated above.



अभिषेक अग्रवाल / Abhishek Agrawal  
वरिष्ठ प्रबंधक (रिटेल सेल) / Sr. Manager (Retail Sales)  
इंडियन ऑयल कारपोरेशन लिमिटेड (वि.प्र.)  
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Omb Bhamen, C-Block, 1st Floor, Sec-73, Noida-201307 (U.P.)

8. I say that the contents of this affidavit are true to the best of my knowledge.

अभिषेक अग्रवाल / Abhishek Agrawal  
 बरिच प्रबन्धक (रिटेल सेल्स) / Sr. Manager (Retail Sales)  
 इंडियन ऑयल कारपोरेशन लिमिटेड (वि.प्र.)  
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 OCHD Bhawan, C-Block, 1st Floor, Sec-73, Noida-201307 (U.P.)

DEPONENT

VERIFICATION

I, the deponent abovementioned do hereby verify that the contents of the above affidavit are true to the best of my knowledge based on the records maintained in the office of the Respondent Corporation and nothing material has been concealed therefrom.

Solemnly affirmed at Noida on this day 03<sup>rd</sup> day of April, 2025.

DEPONENT

अभिषेक अग्रवाल / Abhishek Agrawal  
 बरिच प्रबन्धक (रिटेल सेल्स) / Sr. Manager (Retail Sales)  
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